

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4603  
ANSWERED ON:19.12.2001  
AVOID STRIKE LIKE SITUATION  
RAMDAS ATHAWALE

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Delhi High Court in September, 2001 had instructed all the organisations related to All India Institute of Medical Sciences (AIIMS), Delhi to suggest Measures to avoid strike like situation in the AIIMS;
- (b) if so, the details thereof;
- (c) whether the Government have provided all the suggestions received from different organisations in this regard to the High Court;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to check the occurrence of strikes in central medical institutions including AIIMS?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a)to(e): Yes, Sir. On 27th August 2001, a Division Bench of the Hon`ble Delhi High Court took suo moto notice of the on-going strike by doctors and employees of AIIMS, New Delhi. Following the directions of the Hon`ble Delhi High Court, the Resident Doctors Association and the AIIMS Karamchari Union reported back for duty on 28th August, 2001. The Hon`ble Court also asked the Government and the other respondents to give suggestions for avoiding such strikes in future. The necessary affidavit has been filed by the Government of India and the AIIMS, New Delhi.